

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1050 of 2019

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd.

....Appellant

Vs.

Tayo Rolls Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Himanshu Shekhar, Mr. Aabhas Parimal and Mr. Jamnesh Kumar, Advocates.

Respondents: Mr. Sabhay Choudhary, Advocate for R-3.

ORDER

12.02.2020: Learned Counsel for Appellant submits that in view of the fact that the Resolution Professional has been replaced, this appeal has been rendered infructuous.

The appeal is accordingly dismissed as infructuous.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/ha/nn